

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.214
CP/3(AHM)2024

Proceedings under Section 59 & 213 of Co. Act, 2013

IN THE MATTER OF:

Inder Bahadur Singh & Ors.

.....Applicant

Vs

SHRI GUMANDEV PROCESSORS PRIVATE LIMITED &
Ors.

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Dhiren Dave, Advocate

For the Respondent

: Mr. Mandeep Singh Saluja, Advocate for R-1 to R-6

: Mr. Gaurav Sharma, Advocate for R-7

ORDER
(Hybrid Mode)

Both the learned Counsels appearing for Respondents submits that they have already filed their Vakalatnamas as well as reply through E-mode and physical copy on yesterday which is advance copy to the opposite learned Counsel, which is confirmed by learned Counsel for the applicant. However, it is submitted the reply of Respondent Nos. 1 to 6 is not legible, learned Counsel for Respondent Nos. 1 to 6 undertakes to supply fresh legible copy in the course of the day. Let Rejoinder, if any, be filed within two weeks.

Re-list on 08.08.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)